

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 4538

TO BE ANSWERED ON MARCH 29, 2017

“PERMANENT HOUSES TO SLUM DWELLERS”

No. 4538

DR. UDIT RAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received any proposal for regularization of lands of temples constructed on Delhi Development Authority (DDA) land in Delhi;
- (b) if so, the details thereof;
- (c) whether the Government proposes to regularize such land and if so, the details thereof along with the time by which the land is likely to be regularized;
- (d) whether the Government proposes to provide permanent houses to slum dwellers at various locations in Delhi including Indira Camp, Vikas Puri, Delhi; and
- (e) if so, the details thereof and the time by which the permanent houses are likely to be provided?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT

(SHRI RAO INDERJIT SINGH)

(a): Delhi Development Authority (DDA) has informed that it has not received any proposal for regularization of lands of temples constructed on its land in Delhi.

(b) & (c): Do not arise.

(d) & (e): DDA has informed that it is implementing in-situ redevelopment and rehabilitation projects at Kathputli Colony, Jailorwala Bagh, Ashok Vihar & Kalkaji Bhumiheen Camp, where

permanent houses will be allotted to the identified Jhuggi Jhopri (JJ) dwellers of these colonies. At present there is no proposal for relocation of JJ Basti Indira Nagar Camp, Vikas Puri.

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